

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA-103/95

OA-712/95

DA 1270/95

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 18th day of November, 1996.

OA-103/95

Shri Innocent Simon,  
S/o Shri E.Simon,  
R/o 263/B Awas Vikas,  
Hapur, Distt.Ghaziabad. .... Applicant

(through Shri B.S. Maine, advocate)

versus

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
Ambala.
3. Divisional Superintending Engineer(C),  
D.R.M. Office,  
Ambala Cantt. .... Respondents

(through Shri R.L. Dhawan, advocate)

OA-712/95

Shri Partap Singh,  
S/o Shri Sajjan Singh,  
R/o WZ 337 Vill. Palam  
New Delhi. .... Applicant

(through Shri B.S. Maine, advocate)

versus

Union of India through

1. The General manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. The Permanent Way Inspector,  
Northern Railway Jind Jn. .... Respondents

(through Shri R.L. Dhawan, advocate)

04-1270/95

Shri Om Prakash Soni,  
S/o Shri Daya Ram Soni,  
R/o H-16/512, Hardhyan Singh Road,  
Bapa Nagar, Anand Parbat,  
Karol Bagh,  
New Delhi.

..... Applicant

(through Shri H.P. Chakravorty, advocate)

versus

1. Union of India through  
the Principal Secretary  
to Government of India,  
Ministry of Railway,  
Chairman, Railway Board,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Central Railway,  
Bombay VT.
3. The Divisional Railway Manager,  
Central Railway, Jhansi. .... Respondents

(through Shri H.K. Gangwani, advocate)

The applications having been heard on 18.11.1996 the  
Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

Applicants seek directions to respondents  
to enlist their names in the Live Casual Labour  
register, basing their claims on A-12 circular  
(OA-103/95). According to respondents, the benefit  
conferred by A-12 circular is controlled by the  
stipulations in Rule 179 (13) of the Indian Railway  
Establishment Mansual Volume 1. We direct respondents  
to examine on the facts, whether applicants will  
qualify for the benefits and inform the position to  
them. This will be done within four months from today.

(2)

-3-

We make it clear that this direction by itself will not confer a cause of action on applicants.

With the aforesaid direction, we dispose of the applications. No costs.

(S.P. Biswas)  
Member(A)

(Chettur Sankaran Nair(J))  
Chairman

/vv/

True Copy  
ACB  
P.W.D. 18/11

PRITAM SINGH  
Court Officer  
Central Administrative Tribunal  
Government of India  
Parliament House, New Delhi